GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT

RAJYA SABHA

UNSTARRED QUESTION NO. 1072
TO BE ANSWERED ON 27.11.2019

EXTENSION OF WORKING HOURS

†1072. SHRI RAM NATH THAKUR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that Government has recently circulated a draft proposal to various Ministries regarding extension of working hours for workers from 8 hours to 9 hours;
(b) if so, the intentions of Government behind this extension;
(c) whether such a step on the part of Government would be appropriate in view of ill effects on the workers health caused by stress and depression due to the modern trend of excessive work load; and
(d) whether Government would consider some other methods to enhance the human efficiency and productivity?

ANSWER
MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)

(a) to (d): The preliminary draft rules under Code on Wages Act, 2019 have been uploaded on the website on 01-11-2019 seeking comments of all stakeholders including general public regarding various provisions of the Rules. In the proposed (Central) wage rules, there is provision of working day of nine hours of work and that working day shall be so arranged that inclusive of the interval of rest, if any, shall not spread over more than twelve hours on any day. This provision is as per the existing Section 24 of the Minimum Wage (Central) Rules, 1950.

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